

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. C.P. (IB)/334(MB)2023

IN THE MATTER OF

State Bank of India
VS
Suresh L Shah

... Petitioner

... Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Inayat Ali Qureshi (VC)

For the Respondent: None present

ORDER

CP(IB)/334(MB)/2023 – Counsel for the Petitioner/financial creditor prays for a short adjournment so as to place on record the deed of guarantee. On the request made, adjourned to **01.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/